

Office of The District Judge, Murshidabad

Notice Inviting Tender

Tender Notice

Dated Berhampore the 1st February, 2016

(Notice inviting quotation for hiring 2(two) number of vehicles anew for **Jangipur Subdivisional Court** in the District Judgeship of Murshidabad)

Sealed quotations are invited, **as per pro forma annexed herewith**, for hiring of 2 (two) diesel /LPG/CNG engine Commercial Non A.C vehicles with good condition which must be purchased after 01.05.2008 preferably Indigo CS/Swift Desire and of similar category [Mass emission standard BS III/IV and preferably not more than 3 years old with commercial permit] with driver from the resourceful and reliable bonafied car owners on monthly rental basis for **Jangipur sub-divisional Courts, Jangipur Murshidabad** on following Terms and conditions.

Terms and Conditions:

1. The intended participants in the tender process shall have to quote his rate both in figures as well as words along with vehicle registration numbers, chassis no. Engine no., Year of Model ,make of the vehicle and also consumption of fuel and lubricant (Mobil).The rate shall be inclusive of all charges i.e insurance claim, tax levied on the vehicle, charges for pollution certificate, charges for rendering certificates of fitness etc.
2. The photocopies of the valid (1) certificate of Registration of the vehicle (2) Certificate of fitness (3) Pollution certificate (4) Tax Token (5) Insurance certificate and (6) Contract Carriage Permit shall be required to be submitted along with the tender paper strictly.
3. In order to be a successful bidder, the intended participants have to satisfy the undersigned by swearing affidavit to the effect that no case either Civil or Criminal is pending against him/her and/or against any of his/her near relatives in any Court under this Judgeship.
4. The vehicle must be insured against any accident at the cost of the owner. All papers related to the car should be available in the car. The driver while on tour must be equipped with his authenticated driving license along with necessary papers.
5. The owner of the vehicle will place the vehicle with driver always without fail. The driver shall have to report with the vehicle in running condition. Normal duty hours of the vehicle will be from 9.00 A.M to 7 P.M which may be extended occasionally as and when required. Such duty may be extended also in Government Holidays and other executive holidays in case of exigency arises.

6. The rate contract will be as per Government order no.3564-WT/3M-81/98 dated 24.11.2008 and based on that the hiring rate will be Rs.475/-(Four Hundred and Seventy Five only) at which monthly rate is for 10 hours a day. Fuel allowed for monthly hiring is 1 litre per 12 km and mobil oil will be @5 litres per 2500 Km of run.
7. The driver should maintain a Log Book and shall place it before the officer concerned after completion of the journey mentioning brief history of to for signature of the officer concerned.
8. The successful bidders shall have to change the driver within three days after the complain from the undersigned in respect of behavior/theft of article, money, if found in intoxication during discharging his duties.
9. The contract initially will be for a period of one year as per the existing Government order from the date of agreement and during the tenure the authority reserves every right to terminate the contract without assigning any prior reason. However the owner of the vehicle or the person supplying vehicle may render 1 month notice citing proper reason thereof during agreement if he is not willing to continue further.
10. The successful bidder so determined by the office shall enter into a contract after placing his vehicle with all necessary papers as asked for in Tender by executing terms of the contract/agreement by a Ten rupee non judicial stamp paper with the officer nominated by District and Sessions judge, Murshidabad which may be terminated anytime without assigning any reason thereof.
11. The fuel consumption on daily basis will be as per the G.O mentioned.
12. No escalation of rate shall be provided within the contract period.
13. During the contract period if the vehicle in question is not fit for use, the contractor is liable to replace and provide a vehicle with the driver of similar nature to the office immediately so that inconvenience should not cause to the officers.
14. No monthly hire charges shall be admissible for the period of vacation if not otherwise directed. It is to be strictly noted that the vehicle must ply during Christmas vacation and in other remand duties as per direction to be issued from this office.
15. Last Date of submission of Tender document will be on 17.02.16 upto 4.30 pm and the same will be opened in presence of all bidders at 5.30 p.m at the chamber of the District Judge, Murshidabad in the same date.
16. The Tender Box will be available till 17.02.16 upto 4.30 p.m at the adjoining area in the English office of the Ld. District Judge, Murshidabad.
17. Though the tender is for Non A.C vehicle but the preference will be given to the participants in the tender with A.C vehicle also.
18. Due preference would be given to the car which is of Brand new in nature.

19. Once after approval of the car, the successful bidders have to make demonstration of the car to ensure the vehicle is okay in all aspect with all required facility along with all original papers of the car.

20. For further information and download necessary details please visit www.ecourts.gov.in/Murshidabad.

Sd/- C. Chatterjee

District Judge, Murshidabad

Memo. No 421(19) / 11-C

Date : 01.02.2016.

Copy forwarded for information and publication to :-

1. The District Magistrate, Murshidabad.
2. The Superintendent of Police, Murshidabad
- 3-6. The Judge-in-charge, Nezarat Department, Civil Courts, Berhampore/Kandi/Lalbagh-Jangipur.
7. The Sabhadhipati, Murshidabad Zilla Parishad.
8. The C.M.O.H, Murshidabad
9. The Chairman, Berhampore Municipality
10. The District Registrar, Murshidabad
11. The Secretary, Berhampore Bar Association
12. The Chief Judicial Magistrate. Murshidabad.
- 13-14. The Executive Engineer, P.W.D, Berhampore, Div.-I & II.
15. The Station Master, Berhampore Court, Rly. Station.
16. The Super, Murshidabad Medical College & Hospital, Berhampore.
17. The District Information Officer, Murshidabad.
18. The Court's Notice Board.
- ✓ 19. Website of Murshidabad Judgeship


District Judge, Murshidabad

Techno Commercial Part

Tender Form (Part-1)

Tender for hiring of 2(two) commercial vehicles in the Courts at Jangipur.Msd.

1. Name of the Tenderer/ Owner :
2. Status of the Tenderer(Proprietorship/Partnership/Pvt/Ltd Co) :
3. Address of the Owner/ Registered Office :
4. Details of Registered Vehicle (in the name of tenderer) :

No.	Make/ Model	Registration No. and Year	Details of Contract carriage permit	Tax Token Details	Pollution Certificate Details	Insurance Details

Copy of Registration Certificate, Insurance Policy, Road Tax ,Contract Carriage Permit and Pollution Certificate are to be attached.

(Please use separate sheet if required)

5. PAN Details(Copy to be enclosed):
6. Account Details of the Owner in the Bank (Account No, IFS Code, Name of the Bank and its address) :
7. Name of the contact person (s) with valid contact Number :
8. Rate offered by Tenderer per day :

Part – II

“Declaration of The Tenderer”

1. That I/We am/are hereby submitting tender to the company to enter into rate contract for providing vehicle on hired basis for total contract period including extension if any.
2. That I am/We are well acquainted with the fact about providing sufficient credentials for me to the judgship of Murshidabad and the information provided thereof is true to the best of my knowledge and belief and any misleading information in the prescribed Tender format if found thereof will enable the authority to take appropriate steps against me as per rules of law without any further information.
3. I/We carefully read the general and specific terms and conditions for providing vehicles on hired basis for the period prescribed in the Tender and I solemnly declare that the terms & conditions are acceptable to me/us & binding on me.
4. I do hereby declare that no case either Civil or Criminal is pending either against me or any of my near relatives in any Court within this Judgship.

Place :

Date :

(Signature)